

इन मापदंडों के आधार पर, जन्हीं व्यक्तियों/संगठनों को मानार्थ पास जारी किये जाते हैं जो प्रत्येक मामले के गुण-दोष के आधार पर इन मापदंडों के अन्तर्गत आते हैं।

Hunger strike by Members of Engineers India Association, New Delhi

2718. SHRI GANGADHAR APPA BURANDE: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government are aware that the Members of the Engineers India Association have started a dharna and indefinite hunger-strike before the company's registered Office at Parliament Street in protest against retrenchment of employees; and

(b) if so, steps taken to reinstate them?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H N BAHUGUNA):

(a) Yes, Sir. The Members of the Engineers India Ltd Employees Association, Bhatinda, particularly the employees of category 8 and 9 of Construction personnel whose employment is purely temporary for the duration of the assignment for the specific project at Bhatinda started "Dharna" followed by relay hunger-strike from 6th February, 1978 over their demand for absorption/continuity of employment in Engineers India Ltd. The "Dharna" has since been called off from 1st March, 1978.

(b) Engineers India Ltd. have not so far retrenched any of its employees in the Field Office at Bhatinda Fertilizers Project. In accordance with Engineers India Ltd's policy they are to be retrenched on the expiry of the period of assignment for the specific project in question.

Pentaerithritol Manufacturing Plant in Gujarat

2719. SHRI SHARAD YADAV: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that Government have allowed a private sector industrial group to set up a chemical plant for manufacturing pentaerithritol in the State of Gujarat with foreign technical know-how;

(b) if so, the details of such approval given, and to whom;

(c) the reasons for allowing such applicant for huge imports of plants and machinery for the proposed project when such projects plants are indigenously available in India;

(d) whether the terms of approval has been accepted by the private sector even though Government has not conceded to its request for payment of fees etc. in foreign exchange; and

(e) if so, the details thereof and whether Government do not suspect some illegal reserves of foreign currency in the custody of the said party when acceptance over the modified collaboration has been tendered by the party?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) and (b) M/s Kanoria Chemicals and Industries Ltd. have been granted a Letter of Intent dated 31st December, 1977 for the establishment of a new Industrial Undertaking in the State of Gujarat for the manufacture of 1200 tonnes per annum of Pentaerithritol subject, *inter alia*, to the following conditions:—

(i) No foreign collaboration shall be allowed.

(ii) Arrangements for the import of Plant and equipment shall be settled to the satisfaction of the Government.